

Fourteenth Loksabha**Session : 6****Date : 15-12-2005****Participants : Manoj Dr. K.S.**

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Title : Need to provide special allocation of subsidised kerosene to the traditional fishermen in Kerala.

DR. K.S. MANOJ (ALLEPPEY): Sir, the State Government allocated kerosene to the fishermen for operating their Out Board Engines for their boats from 1990 onwards. There are 15,500 fishing permits which have been issued against a requirement of 5,200 kilo litres of kerosene per month. The allotment of kerosene to Kerala till March, 2001 was 33,174 kilo litres per month. The Central Government had reduced allocation every year to the extent of 10,000 kilo litres per month for the last five years. Consequently, on the reduction in the kerosene allotted by the Government of India to the State Government, the State Government have been giving only 50 per cent of the requirement for the fishing sector. So the fishermen have to purchase kerosene from the open market at exorbitant prices. This results in exploitation of the fishermen. Post Tsunami, fish catching is also reduced and they are in debt burden. In order to lift them from the debt burden, I would request the Central Government to provide special allocation of subsidised kerosene to the traditional fishermen in Kerala.

उपाध्यक्ष महोदय : श्री पारस नाथ यादव : अनुपस्थित

श्री अनिरुद्ध प्रसाद यादव : अनुपस्थित [MSOffice33]